



2026:AHC:20633

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 40021 of 2025

Ram Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Bhupendra Pal, Pramod Kumar
Srivastava
Counsel for Opposite Party(s) : G.A.

Court No. - 49

HON'BLE AJAY BHANOT, J.

Matter is taken up in the revised call.

Heard Shri Pramod Kumar Srivastava, learned counsel for the applicant and learned AGA for the State.

By means of second bail application, the applicant has prayed to be enlarged on bail in Case Crime No.192 of 2020 under Sections 147, 148, 149, 332, 353, 333, 307, 302, 396, 412, 120B, 34, 504, 506 IPC and Section 7 of the Criminal Law Amendment Act and Section 3/4 of the Explosive Substances Act at Police Station-Chaubepur, District-Kanpur Nagar. The applicant is in jail since 03.08.2020.

The first bail application of the applicant was rejected by this Court on 08.02.2024.

The status report sent by the learned trial court records that the prosecution proposes to examine 35 witnesses. 28 witnesses have been examined till date. The trial is on foot. At this stage, no fresh ground for bail is made out.

Without going into the merits of the case, the bail application is dismissed.

Learned trial court, Kanpur Nagar shall ensure that the directions of this Court in Criminal Misc. Bail Application No.37810 of

2023 by order dated 08.02.2024 to conclude the trial in an expeditious time frame as per law.

(Ajay Bhanot,J.)

January 29, 2026

Ashish Tripathi